

12.08.2021

**Regular steno is on leave and no substitute has been provided to this court.**

**Court is convened through V/C (CISCO WEBEX).**

Present: Learned APP for the State through V/C  
Learned counsel for the applicant/accused  
IO through V/C

Vide this order, I shall decide the application filed on behalf of accused Adnan seeking regular bail.

It is stated by the learned counsel for the accused that he is in J/C since 18.06.2021 and there is no one in his family to look after his pregnant wife.

Per contra, bail application is vehemently opposed by the learned APP for the State. He stated that serious allegations have been levelled against the accused; he has refused to participate in the judicial TIP and if bail is granted to him, he may influence the witnesses. He also drew the attention of this Court towards previous conviction/involvement report filed along with the reply, which is stated to be from the State Crime Records Bureau's (SCRB) records, Delhi which discloses that the accused's involvement in more than 30 criminal cases. He, therefore, prayed that the application may be dismissed as he does not deserve concession of regular bail.

Having heard the parties and on perusal of the reply, I find that the antecedents of applicant/accused Adnan are such which disentitle him to the concession of regular bail at this stage.

Copy *dasti*.

Copy of the order be also sent to the Jail Superintendent for information and record.

(BABITA PUNIYA)  
MM-05, East District  
KKD Courts, Delhi/12.08.2021

**State vs. Ravi Shankar**

FIR No. 278/2021

PS: Krishna Nagar

12.08.2021

**Regular steno is on leave and no substitute has been provided to this court.**

**Court is convened through V/C (CISCO WEBEX).**

Present: Learned APP for the State through V/C  
Learned counsel for the applicant/accused  
IO through V/C

Vide this order, I shall decide the bail application of accused Ravi Shankar.

Heard. Reply perused.

Perusal of the reply reveals that investigation is complete and charge-sheet has also been filed before the court. Therefore, considering the overall conspectus of the case, I deem it fit to admit the accused on bail on his furnishing bail bond in the sum of Rs. 10,000/- with one surety in the like amount.

Bail application stands disposed of.

Copy dasti.

Copy of the order be also sent to the Jail Superintendent for information and compliance.

*Original order received*

*[Signature]*  
12/08/2021



(BABITA PUNIYA)  
MM-05, East District  
KKD Courts, Delhi/12.08.2021

12.08.2021

**Regular steno is on leave and no substitute has been provided to this court.**

**Court is convened through V/C (CISCO WEBEX).**

Present: Learned APP for the State through V/C  
Learned counsel for the applicant/accused  
IO through V/C

Vide this order, I shall decide the application filed on behalf of accused Adnan seeking regular bail.

It is stated by the learned counsel for the accused that he is in J/C since 18.06.2021 and there is no one in his family to look after his pregnant wife.

Per contra, bail application is vehemently opposed by the learned APP for the State. He stated that serious allegations have been levelled against the accused; he has refused to participate in the judicial TIP and if bail is granted to him, he may influence the witnesses. He also drew the attention of this Court towards previous conviction/involvement report filed along with the reply, which is stated to be from the State Crime Records Bureau's (SCRB) records, Delhi which discloses that the accused's involvement in more than 30 criminal cases. He, therefore, prayed that the application may be dismissed as he does not deserve concession of regular bail.

Having heard the parties and on perusal of the reply, I find that the antecedents of applicant/accused Adnan are such which disentitle him to the concession of regular bail at this stage.

Copy *dasti*.

Copy of the order be also sent to the Jail Superintendent for information and record.

  
(BABITA PUNIYA)  
MM-05, East District  
KKD Courts, Delhi/12.08.2021

**State vs. Sukh Sagar**

FIR No. 327/2021

PS: Shakarpur

12.08.2021

**Regular steno is on leave and no substitute has been provided to this court.**

**Court is convened through V/C (CISCO WEBEX).**

Present: Learned APP for the State through V/C  
Learned counsel for the applicant/accused  
IO in person

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of cycle rikshaw theli on Superdari.

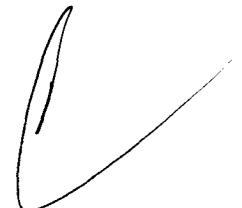
Reply filed and perused. As per reply, IO has no objection, if the cycle rikshaw theli is released to the registered owner/rightful owner.

Heard. Applications perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. cycle rikshaw theli bearing **frame no. SL.233585** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let cycle rikshaw theli be released to the rightful owner after preparing detailed panchnama; taking photographs of the cycle rikshaw theli; valuation report; a security bond etc. The photographs of the cycle rikshaw theli should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over. The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The applications stand disposed of accordingly.

Copy of this order be given dasti to the applicant.



(BABITA PUNIYA)

MM-05, East District  
KKD Courts, Delhi/12.08.2021

FIR No. 275/2021  
PS Shakarpur  
U/s 379/411 IPC  
State Vs. Monu @ Bander

12.08.2021

This is an application U/s 437 Cr. P. C. for bail filed on behalf of accused/  
applicant Monu @ Bander

Present:- Ld. APP for the State through VC.  
Ld. counsel for the applicant through VC.

Heard. Perused.

Reply of the IO filed. In which it is mentioned that aforesaid  
accused/applicant has already been released from the custody vide  
order dated 20.07.2021. Therefore, the present application has  
become infructuous.

In view of the above, the present application stands  
dismissed.

File be consigned to record room.

  
(Babita Puniya)  
MM-05, (East) KKD Court/  
Delhi/12.08.2021

FIR No. 0343/2021  
PS Shakarpur  
U/s 379/356/34 IPC

12.08.2021

This is an application for releasing the mobile phone on superdari filed on behalf of applicant Prabhjeet Singh

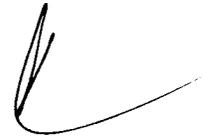
Present:- Ld. APP for the State through VC.  
Ld. counsel for the applicant through VC.

Heard. Perused.

Perusal of file reveals that order on the aforesaid application had already been passed on 11.08.2021. Therefore, the present application has become infractuous.

In view of the above, the present application stands dismissed.

File be consigned to record room.



(Babita Puniya)  
MM-05,(East) KKD Court/  
**Delhi/12.08.2021**

FIR No. 292/2021  
PS Shakarpur  
State Vs. Samdarsh @ Jaggi

12.08.2021

This is an application for bail filed on behalf of accused under Section 437  
Cr. P. C.

Present:- Ld. APP for the State through VC.  
Sh. P. L. Behl, counsel for the accused through VC.  
IO through VC.

Reply filed.

It is submitted by the counsel for the accused that he wants  
to withdraw the present application.

Heard. Perused.

In view of the submissions made by the counsel for the  
accused, the aforesaid application is dismissed as withdrawn.

~~File be consigned to record room.~~

*copy dasti*

(Babita Puniya)  
MM-05, (East) KKD Court  
**Delhi/12-08-2021**